

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3585
ANSWERED ON:16.08.2010
NSAP FOR BPL FAMILIES
Singla Shri Vijay Inder

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether there is any mechanism to find out the mis-use of central funds under the National Social Assistance Programme (NSAP) for BPL families;
- (b) if so, the details thereof;
- (c) the details of funds allotted to States under various schemes of NSAP, State-wise;and
- (d) the details of funds lapsed by the States including Punjab since the implementation of the scheme?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN `ADITYA`)

- (a) & (b) Vigilance and Monitoring Committee (V&MC) at the district level constituted for reviewing the rural development schemes also reviews the implementation of National Social Assistance Programme (NSAP). Further, Annual Verification of beneficiaries and Social Audit have been introduced. States are required to provide Utilisation Certificate and Expenditure Statement for release of funds for the last quarter of the financial year. Monitoring of schemes under NSAP is also done through monthly Nodal Officer meetings and quarterly Performance Review Committee (PRC) meetings.
- (c) The details of funds released to States during the year 2009-10 & 2010-11 is given at Annexure.
- (d) Funds under NSAP do not lapse at the end of a financial year since unspent balance is carried forward to the next financial year as the opening balance.